

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 31 of 2017 &
IA NO. 70 of 2017**

Dated: 16th March, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

M/s Ramnad Renewable Energy Ltd. ...Appellant(s)

Vs.

Tamil Nadu Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Ms. Poonam Verma
Ms. Nishtha Kumar

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R.1
Mr. S. Vallinayagam for TANGEDCO

ORDER

Admit. Issue notice. Mr. Sethu Ramalingam takes notice on behalf of Respondent No.1 and Mr. Vallinayagam takes notice on behalf of Respondent No.2. Notice be issued to the other Respondents returnable on 02.05.2017. Dasti, in addition, is permitted.

List the matter on **02.05.2017**. In the meantime, learned counsel for the Respondents may file reply on or before 17.04.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 01.05.2017 after serving copy on the other side

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**